

12.53 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) G.S.R. 185 published in Gazette of India dated the 3rd February, 1968, making certain amendment to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (ii) G.S.R. 186 published in Gazette of India dated the 3rd February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [*Placed in Library. See No. LT—295/68.*]
- (iii) G.S.R. 326 published in Gazette of India dated the 24th February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (iv) G.S.R. 327 published in Gazette of India dated the 24th February, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (v) G.S.R. 328 published in Gazette of India dated the 24th February, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (vi) G.S.R. 329 published in Gazette of India dated the 24th February, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955. [*Placed in Library. See. No. LT-387/68.*]

PUBLIC ACCOUNTS COMMITTEE

NINETEENTH REPORT

SHRI M. R. MASANI (Rajkot) : I beg to present the Nineteenth Report of

the Public Accounts Committee on Appropriation Accounts (Defence Services), 1965-66 and Audit Report (Defence Services), 1967.

12.54 Hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAGH SINGH) : Government Business in this House for the week commencing Monday the 11th March, 1968, will consist of :—

- (1) Further Discussion on the General Budget for 1968-69.
- (2) Submission to the vote of the House of Demands on Account (General) for 1968-69.
- (3) Discussion and voting on the Supplementary Demands for Grants for 1967-68.
- (4) Consideration and passing of :—
 - (i) The Delhi Municipal Corporation Bill, 1968.
 - (ii) The Jammu & Kashmir Representation of the People (Supplementary) Bill.

SHRI SONAVANE (Pandharpur) : Sir, yesterday, there was a resolution on the atrocities committed on the Scheduled Castes and Scheduled Tribes, and that discussion remained inconclusive. I would draw your attention to the items on the agenda for today according to the List of Business which says that whatever is not completed on the consideration of any Government business entered in the revised list of business for Thursday, 7th March, 1968 and not concluded on that day will be taken up. This business which was not concluded yesterday does not find a place in Dr. Ram Subhag Singh's list. I would humbly submit to you that according to your direction, on the next allotted day, this business should find a place.

MR. SPEAKER : Let the Business Advisory Committee look into it. Dr. Ram Subhag Singh also will be there.

SHRI R. D. BHANDARE (Bombay Central) : On a point of order, Sir. I am referring to Rule 376 (2) which says :

"A point of order may be raised in relation to the business before the House at the moment :